

Government for their internal consumption. According to the information furnished by the State Government, the exemption limit for purposes of paddy procurement was increased from 2 to 10 acres by them in July, 1978 in view of the easy availability of rice. This exemption has been extended from year to year and is due to expire on 3rd July, 1981.

The State Government have estimated a shortfall of 22,380 tonnes in procurement of paddy.

(c) No, Sir.

(d) Does not arise.

दिल्ली विश्वविद्यालय पर मकान किराया
भत्ता सम्बन्धी नियमों का लागू
किया जाना

3135. श्री विजय कुमार यादव : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वित्त मंत्रालय द्वारा मकान किराये मने के बारे में बताया गया नियम दिल्ली विश्वविद्यालय पर भी लागू होते है; और

(ख) यदि हा, तो क्या वित्त मंत्रालय द्वारा की गई व्याख्या/स्पष्टीकरण भी दिल्ली विश्वविद्यालय पर लागू होते है ?

शिक्षा और स्वास्थ्य और समाज कल्याण मंत्री (श्री श्री० शंकरानन्द) (क) और (ख). विश्वविद्यालय अनुदान आयोग तथा दिल्ली विश्वविद्यालय द्वारा दी गई सूचना के अनुसार, विश्वविद्यालय अपने कर्मचारियों के लिए केन्द्रीय सरकार के मकान किराया भत्ता सम्बन्धी नियमों को अपनाता है। सरकार द्वारा जारी की गई व्याख्या/स्पष्टीकरणों को भी लागू किया जाता है ?

Construction of Residential Houses by D.D.A.

3136. SHRI T. S. NEGI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the DDA had invited applications from public for building residential houses under the HUDCO pattern;

(b) what is the total number of applications under the categories MIG, LIG and Janata, separately;

(c) whether it is a fact that the DDA is reluctant to build these houses because of the rise in prices

(d) whether DDA is the only agency which is authorised for building activities in the Union territory; and

(e) whether Government will stress upon the DDA to keep up its promise to provide houses to the public?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI):

(a) Yes, Sir.

(b) The Delhi Development Authority has intimated that the number of applications received category-wise is as under:—

MIG	47,489
LIG	67,347
Janata	56,295
Total.	1,71,131

(c) No, Sir.

(d) No, Sir. There are also other agencies like Municipal Corporation of Delhi, Central Public Works Department, New Delhi Municipal Committee, Delhi Administration, PWD.

(e) Question does not arise in view of the position stated against (c).

Allotment of Government Accommodation

3137. SHRI CHINTAMANI JENA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the year of appointment upto which allotment of Government residences in Delhi has been covered in each type of accommodation;

(b) what is the percentage of satisfaction in each type,

(c) whether Government would consider to allow allotment of one type below accommodation to the employees entitled for type III accommodation so as to mitigate the hardship to this category caused by the change of eligibility Rules with effect from 1st December, 1978; and

(d) if not, the reasons therefor?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) and (b). Allotment of accommodation from the General Pool is made keeping in view the date of priority of officers eligible for different types. For allotment in types 'A' to 'D' the date of priority is reckoned from the date from which the officer is in continuous service under the Government. In the cases of employees entitled to type 'E' and higher types of accommodation, the date of priority is reckoned from the date they continuously draw emoluments according to the entitlement prescribed for these types. In their cases, the date of appointment is not relevant and therefore the information is not maintained. The date of priority covered and percentage of satisfaction in different types in the General Pool in Delhi/New Delhi as on 30-6-1980 is as under:—

Type	Date of priority	Percentage of satisfaction
A	4-3-64	64.3
B	5-7-57	35.8
C	24-3-55	37.1
D	10-4-56	54.1
E	1-1-73	47.7
E-II	1-1-73	39.7
E-I	24-4-78	41.3
	(for those drawing Rs. 3500/-	
	1-1-74	
	(for those drawing Rs. 3000/- and above)	
	12-11-72	
	(for those drawing Rs. 2750/- and above)	
E-III	16-12-76	32.5

(c) No, Sir.

(d) It will adversely affect the satisfaction of lower paid employees entitled to type 'B' accommodation.

Sending of Fake Money orders and receiving amount from Chaubepur Post Office

3138. **SHRI JHARKHANDE RAI:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware that some people have been involved in sending fake-forged money orders and receiving the amount from Chaubepur P. O. (Varanasi. U.P.);

(b) if so, the details and the amount involved;

(c) whether it is a fact that Varanasi District Social Workers Federation has demanded an enquiry by CBI into these affairs;

(d) if so, the details thereof; and

(e) whether the case has been reported to CBI?

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): (a) and (b). Yes, Sir. One Money Order No. 2976 dated 18-1-79 issued from Nanded Town for Rs. 400/- and payable to Shri Baldev Singh Sidhu, was received at Chaubepur with substituted entries. In the substituted M.O. the amount was altered from 400/- to Rs. 900/- and the Money Order was made payable to Shri Rajendra Prasad Jaiswal, Chaubepur. The Money Order was paid to Shri Rajendra Prasad Jaiswal on 30-1-1979 at Chaubepur P.O. Investigations are in progress.

(c) to (e). Yes, Sir. A printed letter dated 21-5-1980 sent by Distt. Social Workers Federation, Varanasi demanding enquiry by C.B.I. was received in June, 1980. The Postmaster-General, U.P. has been asked to enquire into the allegations contained in this letter. Earlier, a